

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1268/(MAH)/2017  
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2017

NAME OF THE PARTIES: Jai Ambe Enterprise  
V/s.

S. N. Plumbing Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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22.	Sanjay Kumar Rupa	IRP	
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22	Komal Rajesh Jain	ORDER	
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C.P. No. 1268/I&BC/NCLT/MB/MAH/2017

1. From the side of the IRP appointed vide an Order dated 16.08.2017 an Application has been moved through which, a list of 11 Debtors is placed which are in the nature of Trade Debtors from whom the Respondent Company is to recover the amount.
2. For the timebeing the proposal of sanctioning of the Insolvency against all these 11 Creditors cannot be entertained. The IRP is directed to issue Demand Notices under Section 8 of the Code and if there is non-compliance then the proper decision shall be taken on the outcome of the Notice.
3. Meanwhile the IRP is directed to commence the Meeting of the Creditors and place the Report on the record.
4. The compliance of the next schedule of the Meeting is also to be placed on record by **31.10.2017**.

Sd/-

**Bhaskara Pantula Mohan**  
**Member (Judicial)**  
**04.10.2017**

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**